

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH**O.A.NO.** /519/93**T.A.NO.****DATE OF DECISION** 27.10.99K. J. Shah**Petitioner**Mr. M. R. Anand**Advocate for the Petitioner [s]****Versus**Union of India & Others**Respondent**Mr. R. P. Bhatt**Advocate for the Respondent [s]****CORAM****The Hon'ble Mr.** A. S. Sanghavi, Member (J)**The Hon'ble Mr.****JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

K.J.Shah  
residing at 59,  
Kundan Tenaments  
Part-III, Behind P & T Colony  
Vasna, Ahmedabad.

Applicant

Advocate: Mr. M.R.Anand

Versus

1. Union of India  
(Notice of the petition to be served through Secretary, Revenue Department, Secretariat, New Delhi).
2. Chief Commissioner of Income-tax-I  
Gujarat, Ahmedabad- 380 009.
3. Commissioner of Income-tax  
Gujarat-III, Ahmedabad- 380 009

Respondents-

Advocate: Ms. R.P.Bhatt

ORAL ORDER

IN

Dated 27.10.99

O.A./519/93

Per Hon'ble Mr. A.S. Sanghavi, Member (J):

None present for the applicant. O.A. is dismissed for default. No orders as to costs.

*Ac*  
(A.S.Sanghavi)  
Member (J)

pmr

on 287-704199 in on 519/93.

DATE

कायालिय टिप्पणी  
OFFICE REPORT

## आदेश ORDER

6/11/2005 re Mr. R. Arora, Advocate  
for the applicant - now  
neither the removed partner  
nor his removed office  
objection is ~~not~~ on  
file before the bench  
for orders 6/10

9  
6/11/2000  
DRCP

मप्रभ

तिरंगा  
DATE

कार्यालय टिप्पणी  
OFFICE REPORT

आदेश  
ORDER

17.1.2000

The applicant shall remove the office objections within a fortnight. Application to be heard on 23.2.2000.

  
(A.S. Sanghavi)  
Member (J)

  
(V. Ramakrishnan)  
Vice Chairman

vtc.

23.2.2000

Office objections has still not been removed in respect of MA St. 704/99. To give one last chance. place it before Second Court on 15.3.2000.

  
(P.C. Kannan)  
Member (J)

  
(V. Ramakrishnan)  
Vice Chairman

vtc.

15.3.2000

Vide our order dt 23-2-2000  
last chance was given to the applicant for removing the office objections. Office objections are still not removed. Registration declined.

  
(P.C. Kannan)  
Member (J)

nkk

कार्यालय टिप्पणी  
OFFICE REPORT

आदेश  
ORDER

Mr. B.C. Raval on behalf of Mr. Anand undertakes to remove objection within a week. Adjourned to 26.6.2000.

( M.P.Singh )  
Member (A)

( A.S.Sanghavi )  
Member (J)

nkk

MR. Anand is present. A week time is granted for removal of the office objection. Adjourned to 3.7.2000.

( P.C.Kannan )  
Member (J)

nkk

The objection to MAST/232/2000 has not removed. Mr. B.C. Raval for Mr. Anand is present and says that he will be removing the office objections within a fortnight. Adjourned to 21.7.2000.

( A.S. Sanghavi )  
Member (J)

Pkn

સરીયા  
Eકાર્યાલય ટિપ્પણી  
OFFICE REPORTઆદેશ  
ORDER

21.7.2000

None present for the applicant. Office objections are however removed and the MA is given regular number. One more chance is given to the applicant to remain present. Adjourned to 31.8.2000

*A*  
(A. S. Sanghavi)  
Member (J)

31/8/00

pkn

None present for the applicant. Adjourned to 28/9/00.

*A*  
(A. S. Sanghavi)  
Member (J)

28.9.2000

Mr. N. M. Raval for the applicant requested for adjournment of the Adjudged to 9.11.2000.

*Q.C.*  
(G. C. Srivastava)  
Member (A)

*SS*  
(A. S. Sanghavi)  
Member

nk

तारीख DATE	कार्यालय रिप्पोर्ट OFFICE REPORT	प्राप्ति अदेश RECEIVED ORDER
9.11.2000		<p>None present for the parties.</p> <p>Adjourned to 11.12.2000.</p> <p><i>(G.C.Srivastava)</i> Member (A)</p> <p>vtc.</p>

08/519/93

कार्यालय टिप्पणी  
OFFICE REPORTआदेश  
ORDER

1.7.2000

None present for the ~~applicant~~ applicant. Office objections are however removed and the MA is given regular number. One more chance is given to the applicant to remain present. Adjourned to 31.8.2000

(A.S. Sanghavi)  
Member (J)

pkn

None present for the applicant. Adjourned to 28/9/00.

(A. S. Sanghvi)  
Member (J)

28.9.2000

Mr. R. M. Raval for the applicant has requested for adjournment to the MA. Adjourned to 9.11.2000.

(G.C.Srivastava)  
Member (A)

(A.S.S Sanghavi)  
Member (J)

nk

DATE  
DATE

OFFICE REPORT  
OFFICE REPORT

ORDER  
ORDER

11/12/2000

None present for the applicants.

Neither the applicant nor their advocate present. ~~Office objection still not removed.~~ Hence M.A. 387/2000 stands disposed off

*Govt* ( G.C.Srivastava ) ( A.S.Sanghavi )  
Member (A) Member (J)

*Raj/*

Recd on  
dtd. 09/11/2001

*PM 10/12/01  
S.O.C.J*

DATE

OFFICE REPORT

ORDER

DATE	OFFICE REPORT	ORDER
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11/12/2000		None present for the applicants.
		Neither the applicant nor their advocate present. <del>Office objection still not removed.</del> Hence M.A. 387/2000 stands disposed off.
		( G.C.Srivastava ) ( A.S.Sanghavi ) Member (A) Member (J)
		Raj/